### PORT TRUSTS FOR MORMUGAO. TUTICORXN AND MANGALORE

- \*313. SHRI NTRANJAN SINGH: Will the Minister of TRANSPORT be pleased to state:
- (a) whether Government propose to set up Port Trusts under the Major Port Trusts Act. 1963, at Mormugao, Tuticorin and Mangalore; and
- (b) if so, when; and if not, the reasons therefor?

THE MINISTER OF TRANSPORT (SHRI RAJ BAHADUR): (a) and (b) A Port Trust Board was set up in respect of the major port of Mormugao, under the Major Port Trusts Act, 1963, with effect from the 1st July, 1964. Tuticorin and Mangalore are minor ports and are under the administrative jurisdiction of the Government of Madras and the Government of Mysore, respectively. At both these ports, Port Trust Boards have been set up by the State Governments under the Tuticorin Port Trust Act, 1924, and the Mangalore Port Trust Act, 1953, which are local Acts.

The question of application of the Major Port Trusts Act, 1963, to the ports of Tuticorin and Mangalore can be considered only when they are fully developed and it is decided to declare them as major ports.

# मध्य प्रदेश में निर्वाचन के लिये न्यायालयों द्वारा ग्रयोग्य घोषित किये गये व्यक्ति

\*३१४. श्री गिरिराज किशोर कपुर: क्या विधि गंत्री १४ सितम्बर, १६६४ को राज्य सभा में ग्रतारांकित प्रश्न संख्या ३४० के दिये गये उत्तर को देखेंगे ग्रौर यह बताने की कृपा करेंगे कि :

(क) मध्य प्रदेश में ऐसे व्यक्तियों की संख्या कितनी है जिन्हें "१९६२ के निर्वाचन" के पश्चात त्यायालयों ने श्रयोग्य घोषित कर दिया था और जिन्हें बाद में निर्वाचन ग्रायोग ने योग्य घोषित कर दिया था: और

(ख) क्या विरोधी दल के किसी व्यक्ति को भी न्यायालय द्वारा ग्रयोग्य ठहराये जाने के बाद निर्दाचन ग्रायोग ने योग्य घोषित किया है ?

to Questions

## t [PERSONS DECLARED DISQUALIFIED BY COURTS FOR ELECTIONS IN M. P.

- \*314. SHRI G. K. KAPOOR: Will the Minister of LAW be pleased to refer to the answer given to Unstar-red Question No. 040 in the Rajva Sabha on the 14th September, 1964 and state:
- (a) what is the number of persons in Madhya Pradesh who were declared by the courts as disqualified for election after the "1962 Election" and who were later on declared as qualified by the Election Commission; and
- (b) whether any person belonging to an opposition party has also been declared qualified by the Election Commission after he was disqualified by the court?]

विधि मंत्रालय में उपमंत्री (श्री जगम्राव राव) : (क) ग्रीर (ख) चार व्यक्ति, ग्रर्थात श्री गान्ति स्वरूप गर्मा (निर्देलीय), श्री भागीरथ विलगैया (जनसंघ), श्री मोहन सिंह (जनसंघ) ग्रीर थी विद्याचरण मक्ल (कांग्रेस) लोक प्रतिनिधित्व ग्रधिनियम, १९४१ की घारा १४० के अधीन संसद और राज्य विधान मंडलों की सदस्यता के लिये ग्रनहं हए ।

निर्वाचन ग्रायोग को ग्रनहंता हटाने के लिये चारों व्यक्तियों से ग्रभ्यावेदन प्राप्त हए। निर्वाचन ग्रायोग ने श्री विद्याचरण गुक्ल की ग्रनहंता की कालावधि घटा दी किन्तु दूसरों के ग्रभ्यावेदन ग्रस्वीकार कर दिये । श्री मोहन सिंह का अपर अभ्यावेदन निर्वाचन आयोग के समझ लिम्बत है।

f[] English translation.

t[THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI JAGANATH RAO): (a) and (b) Four persons, namely, Shri Shanti Swaroop Sharma (Independent), Shri Rhagirath Bilgaiya (Jan Sangh), Shri Mohan Singh (Jan Sangh) and Shri Vidya Charan Shukla (Congress), incurred disqualification for membership of Parliament and of State Legislatures under section 140 of the Representation of the People Act 1951.

Written Answers

Election Commission received representations from all the four persons to remove the disqualification. The Election Commission reduced the period of disqualification of Shri Vidya Charan Shukla but rejected the representations of others. A further representation of Shri Mohan Singh is pending with the Election Commission.]

# हैक्सी ग्रौर स्कूटर के किरायों में

\*३१५. श्री राम सहाय: क्या परिवहन मत्ती यह बताने की कृपा करेंगे कि :

- (क) क्या राजधानी में टैक्सियों स्रौर स्कटरों के किराये बढ़ाने का कोई प्रस्ताव है ; ग्रीर
- (ख) क्या किराये बढाने पर विचार करने के साथ ही साथ वह इस सम्बन्ध में कोई उपाय सोच रहे हैं कि लोगों को टैक्सी तथा। स्कटर ड्राइवरों द्वारा तंग न किया जा सके ?

## †[RISE IN THE TAXI AND SCOOTER FARES

- \*315. SHRI RAM SAHAI: Will the Minister of TRANSPORT be pleased to state:
- (a) whether there is any to raise the fares of taxis and scooters ill the capital; and
- (b) whether, while considering thi rise in the fares, he is also contem plating certain measures in order ti

t[]Eng

pvevent harassment to the public at the hands of taxi and scooter drivers?]

to Questions

परिवहन मंत्री (श्री राज वहादूर) : (क) दिल्ली में टैक्सियों के किराये बढ़ाने का एक प्रस्ताव राज्य परिवहन अधिकारी के विचाराधीन है

अधिकारी को एक प्रतिवेदन प्राप्त हुआ है कि दो सीटों वाली खाटोरिक्सा के किराये की दरें भी बढाई जानी चाहियें। इस मामले में अधिकारी ने अभी कोई निण्य नहीं लिया है।

(ख) जी हो, एक योजना बनाई जा रही है जिसके अन्तर्गत इंफोर्समेंट स्टाफ जनता को तंग करने की शिकायतों पर शीघ्र और प्रभावकारी कार्यवाही कर सकेंगे।

ttTHE MINISTER OF TRANSPORT (SHRI RAJ BAHADUR): (a) A proposal to increase the fares for taxis in Delhi is under the consideration of the State Transport Authority.

A representation has been received by the Authority that the rates of hire for two-seater auto-rickshaws should also be raised. The Auhority has not yet taken any decision in the matter.

(b) Yes. A scheme is being drawn up. whereunder the Enforcement Staff will be able to attend to complaints of harassment to the public quickly and effectively.]

#### SCHEME FOR ROAD TRANSPORT CO-OPERATIVES

- \*316. SHRI P. C. MITRA: Will the Minister of TRANSPORT be pleased to state whether his Ministry has prepared any scheme for Road Transport
- Co-operatives to relieve educated unemployment in the country and if SO, what are the details of the Scheme?

1 translation.